

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Divison Bench)**

**Item No.-501**  
IB-693/PB/2020

**IN THE MATTER OF:**

Unnati Fortune Holding Pvt Ltd.

**.....Applicant**

**Vs.**

TAAD Global Infrastructure Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Dhananjaya Sud and Swechcha Mishra

For the Respondent : Adv Prachi Johri, Adv Abhipsa Samu

**ORDER**

Ld. Counsel on behalf of Financial Creditor is present and submitted that the parties are trying to settle the matter amicably and therefore, sought adjournment. It is noticed that similar request was made on the last date of hearing i.e. on 30.04.2024. As mentioned in order dated 04.04.2024, last opportunity was given to both the sides in this regard. This is the matter pending since 2020. However, keeping in view of the request made by Ld. Counsel for the Financial Creditor, a strictly last opportunity is being given to them to either settle the matter or bring on record the decision of the Resolution of CoC of the Financial Creditor (which is under CIRP) for initiating CIRP against the Corporate Debtor failing which the matter will be considered on the basis of material available on record. Ld. Counsel for the Corporate Debtor is also present. List this matter on **23.07.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**